[22 November, 2002] RAJYA SABHA

Discussion on Statutory Resolution seeking disapproval of the Delhi Metro Railway (Operation and Maintenance) Ordinance, 2002 and consideration and passing of the Delhi Metro Railway (Operation and Maintenance) Bill, 2002 after it has been passed by Lok Sabha.

Consideration and passing of the following Bills, after they have been passed by Lok Sabha:-

- (i) The Refugee Relief Taxes (Abolition) Repeal Bill, 2002,
- (ii) The Mysore State Legislature (Delegation of Powers) (Repeal) Bill, 2002.

STATEMENT REGARDING GOVERNMENT BUSINESS

MR. CHAIRMAN: Statement regarding Government Business.

MINISTER OF STATE IN **MINISTRY** THE THE OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE **DEVELOPMENT AND** MINISTRY OF URBAN **POVERTY** ALLEVIATION (SHRI O. RAJAGOPAL): Sir, with your permission, I rise to announce that Government Business during the week commencing Monday, the 25th November, 2002 will consist of :-

- 1. Consideration of any item of Government Business carried over from today's order paper.
- 2. Consideration and passing of the following Bills:—

The Offshore Areas Mineral (Development and Regulation) Bill, 2002 as passed by the Lok Sabha,

The North Eastern Council (Amendment) Bill, 1998.

The Countess of Dufferin's Fund (Repeal) Bill. 2002.

The Pre-Natal Diagnostics Techniques (Regulation and Prevention of Misuse) Amendment Bill, 2002.

The Cable Television Networks (Regulation) Amendment Bill, 2002 as passed by the Lok Sabha.

The Wild Life (Protection) Amendment Bill, 2002.

3. Discussion on the Statutory Resolutions seeking disapproval of the following Ordinances and consideration and passing of the Bills seeking to replace these Ordinances after they have been passed by Lok Saba:—

The Securitisation and Reconstruction of Financial Assets and Enforcement of Securities Interest (Second) Ordinance, 2002.

The Unit Trust, of India (Transfer of Undertaking and Repeal) Ordinance, 2002.

The Securities and exchange Board of India (Amendment) Ordinance, 2002.

4. Consideration and passing of the following Bills after they have been passed by the Lok Sabha:—

The Negotiable Instruments (Amendment and Miscellaneous Provisions) Bill, 2002.

The Companies (Second Amendment) Bill, 2001.

The Refugee Relief Taxes (Abolition) Repeal Bill, 2002.

The Salaries and Allowances of Officers of Parliament and Leaders of Opposition in Parliament (Second Amendment) Bill, 2002.

The Mysore State Legislature (Delegation of Powers) Repeal Bill, 2002...(*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANDRAO VITHOBA ADSUL): Sir, ... (Interruptions)

SHRI PRANAB MUKHERJEE (West Bengal): Sir, when his name was called, even the Minister of Parliamentary Affairs did not seek your permission that the Minister is absent ...[Interruptions) Now, he simply comes and lays the papers on the Table of the House. (Interruptions) It is not in respect of House...(Interruptions) Is it not a disrespect to the House?...(Interruptions) Why did the Minister of Parliamentary Affairs not take your permission ...(Interruptions) We are objecting to it.

श्री सभापतिः एक मिनट, आपने जो आब्जेक्शन किया है उसका काफ़ी असर हो जाएगा।

SHRI KAPIL SIBBAL: Mr. Chairman, Sir...(Interruptions)

PAPERS LAID ON THE TABLE—Contd.

SHRI ANANDRAO VITHOBA ADSUL: Sir, I beg to lay papers on the Table, under clause (1) of Article 151 of Constitution a copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2002 (No. 8A of 2002) Union Government (Defence Services)—Air Force and Navy.

MATTER RAISED WITH PERMISSION OF CHAIR

Re: Appointment of justice venkataswami as the chairman of the commission on advance rulings on customs and central excise

SHRI KAPIL SIBAL (Bihar): I seek your permission, Mr. Chairman, Sir, in respect of a matter which has shocked and surprised us, and which we have come to know just this morning.